

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10965/2009

(From the judgement and order dated 25/03/2009 in FA No. 4180/2008
& CA No. 14201/2008 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

ORIENTAL AROMA CHEMICAL INDUS.LTD.

Petitioner(s)

VERSUS

GUJARAT INDISL.DEVT.CORP.& ANR.
(With prayer for interim relief)

Respondent(s)

Date: 05/02/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULYFor Petitioner(s) Mr. L.N.Rao, Sr. Adv.
Mr. Nikhil Goel, Adv.
Mr. Naveen Goel, adv.
Mr. Marsoak Bafaki, Adv.
Mrs Sheela Goel,Adv.For Respondent(s) Mr. Anip Sachthey,Adv.
Mr. Mohit Paul, Adv.
Ms. Shagun Matta, Adv.
Mr. Sherin Daniel, Adv.

UPON hearing counsel the Court made the following

O R D E R

Pursuant to this court's order dated 22.01.2010, Mr. Harishbhai Patel, Executive Engineer, Gujarat Industrial development Corporation has appeared in person and upon his instructions, learned counsel for respondent No.1 made a statement that appropriate action has already been initiated against all those who dealt with the two suits filed by the petitioner and after considering the replies filed by the officers/officials, necessary orders will be passed.

Arguments heard.

Judgment reserved.

(Shashi Sareen) (Phoolan Wati Arora)
Court Master Court Master